E I

ITR-2

INDIAN INCOME TAX RETURN

[For Individuals and HUFs not having income from profits and gains of business or profession]

business or profession]
(Please see Rule 12 of the Income-tax Rules, 1962)
(Please refer instructions)

Assessment Year

				_		
2	0	2	0	-	2	1

art A	-GEN	GENE	RAL													
	First	name		Middle name			Last name	;	PAN							
NO	Flat/	Door/Block No.			Name of Pro	emises/E	Building/Vil	lage	Status	c (Tick) EZI	11_		- I		
Ĭ								8-		` '			шт			
M.	Road	I/Street/Post Office			Date of Rir	th/ Forn	nation (DD)	(MM/VVVV)	□ III(iividua	1	<u> </u>	пог	1		\top
<u> </u>	Noau	// Ost Office			Date of Bil	ui/ Forn	nation (DD/	(1111)								
Ę	Area	/locality			Aadhaar Ni	umber (12 digit) / A	adhaar Enrolm	ent Id	(28 dioi	t) (if elic	gible fo	r Aadl	naar)		
	11100	Hocumey			THUMAN THE				T T		T	I I	T T			\Box
₹	Town	n/City/District			State						PIN	code/7	IP cod	le		
Į.	20,,,2	, C10J/22/301100								ı	1			1	ı	
E. K.					Country											
Ξ	R	Residential/Office Ph	one Number v	with STD code/ N	Tobile No. 1				M	lobile N	Jo. 2					
						ļ			1							
	г .	1 1 1 1 1														
	Email	Address-1 (self)				Er	mail Addres	SS-2								
ľ		Filed w/a (Tick)(D)		ation 1	□1	39(1)-O	n or before	due date, □139	(4)-Aft	er due	date, 🗆	139(5)-	Revise	d Retu	rn,	
	(a)										ation of	delay.				
		Or Filed in respon	se to notice u/s	s		139(9),	□ 142(1),	□ 148, □ 153 <i>A</i>	1 15	3C						
Flat/Door/Block No. Name of Premises/Building/Village Status (Tick)		1 e? - ('.	ľick) ⊔	Yes	· 🗆											
	First name															
	(2)	First name Middle name				return	of incor	ne due	to fulf	illing	g one					
	First name		Ì													
	(bi)					ceedin	g Rs. 1 Cr	ore in one or	more o	curren	t Am	ount (Rs) (I	f Yes)		
	(61)															
	(bii)								lakhs	for	Am	ount (Rs) (I	f Yes)		
•) (/		
	(biii)						ount excee	ding Rs. 1 lak	h on		Am	ount (Rs) (I	f Yes)		
ŀ						(es/No)						`				
	(c)					1.1	1 1 1	1 1 1 1	1	ı	1 1	1	/	1		
-		_				<u> </u>	1 / 110//		. NT	1 / T		ᅩ				
	(d)											nt (Ui	nique		,	,
	(u)		ibei (Dilv) ali	u date of such No	nice/Oruer, o	n ii iiieu	1 u/S 92CD,	enter date of A	uvance	riicin	3	Nu	mber)			′
OS	(e)		A. Resident													
AT															5 da	ys or
\mathbf{ST}		(-				-]		
NG		, 11														
Ш									he 7 pro	eceding	years [s	ection 6	6(6)(a)			
Ξ			C. Non-resid	lent L Y	ou were a nor	n-residen	it during the	previous year.								
Email Address-1 (self)																
Flat/Door/Block No. Name of Premises/Building/Village Status (Tob) B Individual BHUF																
Email Address-1 (self)																
	Flat/Door/Block No. Road/Street/Post Office Area/locality Town/City/District Residential/Office Phone Num															
Email Address-1 (self) Email Address-2			during t	he 4 pre	ceding	years (ın da	ıys)								
		Residential/Office Phone Number winail Address-1 (self) Filed u/s (Tick)[Please see instruction or Filed in response to notice u/s Are you filing return of income un No If yes, please furnish following information (Note: To be filled only if a person or more conditions mentioned in the Have you deposited amount or account during the previous yes are understood of the control of the previous yes are understood of the control of the previous yes are understood of the previous of the previous of the previous yes are understood of the previous of the pr			are previous	, cai (111 (aayo)									
		Residential	nt 🗆 Res	ident but not	t Ordina	arily Reside	nt 🗆	Non-re	esident						$\overline{}$	
		Residential/Office Phone Number with ST ail Address-1 (self) Filed u/s (Tick)[Please see instruction] Or Filed in response to notice u/s Are you filing return of income under S No If yes, please furnish following informat [Note: To be filled only if a person is no or more conditions mentioned in the sex Have you deposited amount or aggraccount during the previous year? Have you incurred expenditure of a travel to a foreign country for your Have you incurred expenditure of a consumption of electricity during the If Revised/Defective/Modified, then ente and Date of filing original return (DD/N If filed, in response to a notice u/s 139(9) Identification Number (DIN) and date of Agreement Residential Status in India (for individuals) (Tick applicable option) Resident Resident B. Resident C. Non-resident Resident C. Non-resident Non-resident					-									
		Aadhaar Number (12 digit) Aadhaar Enroln														
Email Address-1 (self)																
Email Address-1 (self) Filed u/s (Tick)/Please see instruction		Yes		No												
ŀ	• • •								" please	e fill Scl	nedule 5					
ŀ													ng info	rmatio	n -	
ļ	(n)					(====)			- , -0,				5			
					ı to be provid	led)										
}								(T; al.) [7] [7] V		N.T.						
	Email Address-1 (self)															
ŀ	Email Address-1 (self)		NT -		TAT											
			Type o	of company	PAN					Di	rector l	dentific	cation	Numbe	r (D	1N)
•																
	1		pr	rovided)	Ì									1		

(j)							e during the p equity shares		ar? (Tick)	☑ Yes		0		
	Name of company	Type of Company	PAN	Openi	ng balance		Share	s acquired	during the y	ear		s transferred ng the year	Closii	ng balance
		(Drop down to be provided)		No. of shares	Cost of acquisition	No. of shares	Date of subscription / purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	No. of shares	Sale consideration	No. of shares	Cost of acquisition
	1a	1b	2	3	4	5	6	7	8	9	10	11	12	13

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Sche	dule	S Details of Income from Salary												
	Nar			nployer (Tic							ployer	(manda	ıtory ij	tax is
			irop down t	o be provide	d)				deducte	?d) 	1 1	1 1	1	1 1
	Add	lress of employer T	Town/City			Is	state			Щ	PI	N code/	ZIP c	ode
	1144	included of employer	own city				·tute							
	1	Gross Salary (1a + 1b + 1c)				l .			1	\Box	ı			
		a Salary as per section 17(1) (drop down to be	provided,)		1a								
		b Value of perquisites as per section 17(2) (da	rop down 1	o be provia	led)	1b								
		c Profit in lieu of salary as per section 17(3)	(drop dowi	n to be prov	vided)	1c								
ES		(Add multiple rows for Gross Salary in case of more the	an one empl	loyer)										
ARI														
SALARIES	2	Total Gross Salary (from all employers)							2					
•2	3	Less allowances to the extent exempt u/s 10 (dr refer instructions)	op down t	o be provid	ed in e-fili	ing uti	ility) (p	olease	3					
		(Note: Ensure that it is included in Total Gross	s salary in	(2) above)									
	4	Net Salary (2 - 3)							4					
	5	Deduction u/s 16 (5a + 5b + 5c)							5					
		A Standard deduction u/s 16(ia)				5a								
		B Entertainment allowance u/s 16(ii)				5b								
		C Professional tax u/s 16(iii)				5c								
	6	Income chargeable under the head 'Salaries' (4 - 5)							6					
Sche	dule	_			ions) (Drop	down	to be p	rovided	indicai	ting c			- :	
	1	Address of property 1	Town/ City	y			S	State			PI	N Code	/ ZIP	Code
		Is the property co-owned? ☐ Yes ☐ No (if	"YES" plea	ase enter fol	lowing deta	ails)								
		Your percentage of share in the property (%)												
		Nome of Co. overen(a)					hr	Domoonte	ago Che	oro i	n Prope	nts:		
			PAN/Aadh	naar No. of (Co-owner(s	s)		ercent	age Sna	11611	птторе	ı ty		
		I												
		П												
			PAN/ Aad	haar No. of	Tenant(s)	(Pleas	e see I	PAN/TA	N/ As	adha	ar No.	of Ter	nant(s)	if TDS
		option] (if let out)	note)	110.01	Tenant(s)	(I Icas		redit is			ai 110.	01 101	iani(s)	(II TDS
		☐ Let out I ☐ Self-occupied I ☐ I	-											
ΓY		☐ Deemed let out							<u> </u>					
HOUSE PROPERTY		a Gross rent received or receivable or lettable va	ılue	1b					1a					
ROI		b The amount of rent which cannot be realized c Tax paid to local authorities		16 1c					-					
E P		d Total (1b + 1c)		1d										
ous		e Annual value (1a – 1d) (nil, if self-occupied etc.	as per secti	on 23(2)of th	ne Act)				1e	,				
Н		f Annual value of the property owned (own perce	entage shar	e x 1e)					1f					
		g 30% of 1f		1g					_					
		h Interest payable on borrowed capital		1h					1.					
		i Total (1g + 1h) j Arrears/Unrealised rent received during the year	ear less 30%	<u></u>					1i 1j					
		k Income from house property 1 (1f – 1i + 1j)	<u>ar 1633 30 70</u>						1k	_				
	2		Town/ City	y			5	State			PI	N Code	/ ZIP	Code
			<u> </u> 	s the proper	ty co-owne	<u>-d?</u> □	Ves	П	No (if "V	ES" ple	ease ent	er foll	owing
				letails)	-, 20 OHII	⊔	- 200	_	(- 1	pr	and cili	1011	- ··- ··· ·5
		Your percentage of share in the property.(%)												
		Name of Co-owner(s)	PAN/ Aad	haar No. of	Co-owner	s)	J	Percent	age Sha	are i	n Prope	rty		
		I	" 2144	1.01 01			+							

	\Box L	k ☑ the applicable option] et out	Name(s) of Tenant (if let out)	PAN/A note)	adhaa	r No	. of To	enant	(s)	(Plea	se see		PAN/T				ar No.	of T	enan	t (s) (i	f TDS	,
		elf-occupied eemed let out	I II	-																		
	a	Gross rent received/ received/ received/ received/ received/ this per of the two, if let out		lower o	f the tw	o, if	let out	for p	art	of the	vear)		•		2a							
	b	The amount of rent which	h cannot be realized			2b																
	c	Tax paid to local authorit	ties			2c																
	d	Total (2b + 2c)				2d																
	e	Annual value (2a – 2d)													26	9						
	f	Annual value of the propo	erty owned (own perc	entage :	share x	2e)									21	î						
	g	30% of 2f				2g																
	h	Interest payable on borro	wed capital			2h																
	i	Total (2g + 2h)													2i	i						
	j	Arrears/Unrealised rent	received during the ye	ear less :	30%										2j	i						
	k	Income from house prope	erty 2 (2f – 2i + 2j)												21	ζ.						
3	Pass	through income/loss if an	y *												3							
4		ome under the head "Incone gative take the figure to 2 i		rty" (1k	+ 2k +	3)									4							
NOTE ►	th	lease include the income of he income under this head.										ine	come	refe	rred	to in	sche	dule I	PTI w	hile	сотри	ıting
<i>NOTE</i> ►		Turnishing of PAN/ Aadhaar Turnishing of TAN of tenant							ectio	on 194-	IB.											

Schedule CG Capital Gains

	From sal	le of l	and or building or bo	th (fill up details	separately for each pro	operty)		·			
			Full value of consider	v 1		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	Ai				
	a	+ +								_	
			Value of property as				Aii	-			
		iii	Full value of consider of Capital Gains [in c figure as (ai), or else	case (aii) does no							
	b	De	ductions under sectio	on 48				•			
		i	Cost of acquisition w	ithout indexation			Bi				
		ii	Cost of Improvement	without indexati	on		Bii				
		iii	Expenditure wholly a	nd exclusively in	connection with tran	sfer	Biii				
		iv	Total (bi + bii + biii)				Biv				
	c	Balaı	nce (aiii – biv)				1c				
	d	Dedu	ction under section 5	4B (Specify detail	s in item D below)		1d				
	e	+	t-term Capital Gains	. 1 33						A1e	
	f		se of transfer of imm			lowing deta	ails (see not	te)			
		S.N		PAN/ Aadhaar No. of buyer(s)	Percentage share		Address of		Pin code		
	NOT	L P	by buyer in the d	ocuments.	is mandatory, if the t ease indicate the resp				•	1	
			quity share or unit of 111A or 115AD(1)(ii)			r unit of a l			hich STT is paid		
		ction	111Å or 115AD(1)(ii)	proviso (for FII)		r unit of a l			hich STT is paid		
	under se	ction Full		proviso (for FII)		r unit of a l		ıst on wl	hich STT is paid		
	under se a	ction Full Dedu	111A or 115AD(1)(ii) value of consideration actions under section	proviso (for FII) 1 48		r unit of a l		ıst on wl	hich STT is paid		
	under se a	Full y Dedu	111A or 115AD(1)(ii) value of consideration ctions under section Cost of acquisition w	proviso (for FII) 1 48 ithout indexation		r unit of a l		ıst on wl	hich STT is paid		
	under se a	Full Dedu	111A or 115AD(1)(ii) value of consideration actions under section	proviso (for FII) 48 ithout indexation without indexati	on		business tru	2a bi	hich STT is paid		
	under se a	Full y Dedu i iii	111A or 115AD(1)(ii) value of consideration ctions under section Cost of acquisition w Cost of Improvement	proviso (for FII) 48 ithout indexation without indexati	on		ousiness tru	2a bi bii	hich STT is paid		
	under se a	Full Dedu i ii iii	111A or 115AD(1)(ii) value of consideration ctions under section Cost of acquisition w Cost of Improvement Expenditure wholly a	proviso (for FII) 48 ithout indexation without indexati	on		ousiness tru	2a bi bii biii	hich STT is paid		
	under se a b	Full y Dedu i ii iii iv Balar Loss 3 mo	111A or 115AD(1)(ii) value of consideration ctions under section Cost of acquisition w Cost of Improvement Expenditure wholly a Total (i + ii + iii)	proviso (for FII) 48 ithout indexation without indexation exclusively in 94(7) or 94(8)- fo date and divide	on connection with tran r example if asset bo	ught/acqui	pusiness tru	bi bii biii biv 2c	hich STT is paid		
2	a b c d	Full Dedu i ii iii iv Balan Loss 3 mo loss a	ITTA or T15AD(1)(ii) value of consideration ctions under section Cost of acquisition w Cost of Improvement Expenditure wholly a Total (i + ii + iii) nce (2a – biv) to be disallowed u/s s nths prior to record crising out of sale of s t-term capital gain or	proviso (for FII) 48 ithout indexation without indexation exclusively in 94(7) or 94(8)- fo date and divide uch asset to be ig a equity share or	on connection with tran r example if asset bo nd/income/bonus uni nored (Enter positive	ught/acquints are rece	red within ived, then	bi biii biii biv 2c 2d		A2e	
2	a b c d	Full y Dedu i ii iii iv Balan Loss 3 mo loss a Shor	ITTA or T15AD(1)(ii) value of consideration ctions under section Cost of acquisition w Cost of Improvement Expenditure wholly a Total (i + ii + iii) nce (2a – biv) to be disallowed u/s nths prior to record rising out of sale of s t-term capital gain or SIDENT, not being an	proviso (for FII) 48 ithout indexation without indexation exclusively in 94(7) or 94(8)- fo date and divide uch asset to be ig n equity share or n FII- from sale o	on connection with trans r example if asset bo nd/income/bonus uni nored (Enter positive equity oriented MF (f shares or debenture	ught/acquints are rece	red within ived, then	bi biii biii biv 2c 2d		A2e	
2	a b c d	Full y Dedu i ii iii iv Balan Loss 3 mo loss a Shor N-RESexchar	ITTA or T15AD(1)(ii) value of consideration ctions under section Cost of acquisition w Cost of Improvement Expenditure wholly a Total (i + ii + iii) nce (2a – biv) to be disallowed u/s s nths prior to record crising out of sale of s t-term capital gain or	proviso (for FII) 48 ithout indexation without indexation exclusively in 94(7) or 94(8)- for date and divide uch asset to be ig equity share or in FII- from sale or first proviso to s	on connection with tran r example if asset bo nd/income/bonus uni nored (Enter positive equity oriented MF (f shares or debenture section 48)	ught/acquints are receevalue only STT paid)	red within ived, then	bi biii biii biv 2c 2d		A2e	

	a					clude sh	ares of a company other	than quote	ed shares, e	nter			
				llowing det 'ull value of		ration r	eceived/receivable in resp	pect of unau	oted	ia		-	
			s	hares			ed shares determined in					-	
			c F	'ull value of	f conside	ration ir	respect of unquoted sha	res adonted	l as ner	ic		-	
			S	ection 50C	A for the	purpose	e of Capital Gains (higher	r of a or b)					
		ii	Full v	alue of con	sideratio	n in res	pect of securities other th	an unquote	d shares	aii			
				(ic + ii)						aiii			
	b			s under sec									
				of acquisition						bi			
				of improver						bii			
						exclusive	ely in connection with tra	ınsfer		biii			
				(i + ii + iii)						biv			
			`	aiii – biv)						4c		_	
	d	withi	n 3 m	onths prio	r to recoi	rd date a	4(8)- for example if secuend dividend/income/bon curity to be ignored (Ente	us units are	received,	4d			
	e	Shor	t-tern	ı capital ga	in on sal	e of secu	rities by an FII (other th	an those at	A2) (4c +4c	1)		A4e	
5	From sale	e of a	ssets	other than	at A1 or	A2 or A	3 or A4 above						
	a	i	In cas	se assets sol	d include	e shares	of a company other than	quoted sha	res, enter t	he			
			follow	ing details			eceived/receivable in resp	_		ia			
			s	hares									
							ed shares determined in t			ib			
							n respect of unquoted sha e of Capital Gains (highe		l as per	ic			
		ii					pect of assets other than i		ares	aii			
		iii	Total	(ic + ii)						aiii			
	b			s under sec									
				of acquisitio						bi			
				of Improve						bii			
						exclusive	ely in connection with tra	ınsfer		biii			
				(i + ii + iii)						biv			
				aiii – biv)						5c			
							be disallowed u/s 94(7) or months prior to			5d			
							ived, then loss arising ou						
				ed (Enter p									
	e	STC	G on	assets other	r than at	A1 or A	2 or A3 or A4 above (5c	+ 5d)				A5e	
				be short ter			on agest two nefermed draw	ing the nuce	iona voora	aharrm	helen wes		
							on asset transferred duri e within due date for tha		ious years	SHOWH	below was		
							rovide the details below						
	In case a	ny ar	nount	is utilised o	out of Ca	pital Ga	ins account please fill sl	no "B" of S	Schedule DI				
	Sl.		evious		under wl		New asset acqu	ired/constr	ucted		nt not used for new	7	
			ear in ch ass		tion clain	ned in th	rear in which asset				set or remained ized in Capital gain	s	
			sferr				acquired/constructe d	of Capit			account (X)		
								ucce				_	
	i		7-18	54B	•	1 .	<u> </u>						
b						0 /	other than at 'a'						T
							gains (aXi + b)					A6	
7	Pass Thr	ough	Incor	ne/ Loss in	the natu	re of Sh	ort Term Capital Gain, (Fill up sche	dule PTI) (A	47a + A	A7b + A7c)	A7	
	a Pass	Thro	ugh Iı	ncome/ Los	s in the n	ature of	Short Term Capital Gai	in, chargeal	ole @ 15%		7a		
	b Pass	Thro	ugh Iı	ncome/ Los	s in the n	ature of	Short Term Capital Gai	in, chargeal	ole @ 30%	A	7		
	1 C 1	Thro	ugh Iı	ncome/ Los	s in the n	ature of	Short Term Capital Gai	in, chargeal	ole at applic	cable A	7c		
_	rates	0.5											
8	Amount o	of ST	CG ir	icluded in	A1 – A7	but not	chargeable to tax or chai	rgeable at s	pecial rates	in Indi	ia as per DTAA		
				Item No.				Whether					
	Sl. No.		unt of	A1 to A7 above in	Country name &	Article of	Rate as per Treaty	TRC	Section of	Rate as per I.T.	Applicable rate [lowe	r	
		inc	ome	which	Code	DTAA	(enter NIL, if not chargeable)	obtained (Y/N)	I.T. Act	Act	of (6) or (9)]		
				included									
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
	I												
	II							1					

		a	Total	amo	unt of STCG not c	chargeable to tax	k in India as per D'	ГАА				A8a	
		b	Total	amo	unt of STCG char	geable to tax at	special rates in Ind	lia as per DTA	A			A8b	
	9	Fotal Sh	ort-ter	m Ca	apital Gain (A1e+	A2e+ A3a+ A3b)+ A4e+ A5e+A6 +	A7 - A8a)				A9	
В							e not applicable for						
	1	From sa	ile of I	and (or building or boti	h (fill up details s	eparately for each p	property)					
		a	i	F	full value of consid	deration received	d/receivable			ai			
			ii		alue of property a		<u>.</u>			aii			
			iii				l as per section 500 ot exceed 1.05 times			aiii			
			111		s (ai), or else take	` /	t cacceu 1.05 times	s (ai), take tills	ilguit	4111			
		b	Dedu	ctions	s under section 48	!			•				
			i	C	Cost of acquisition	with indexation			1	bi			
			ii		Cost of Improveme				l	oii			
			iii	E	Expenditure wholly	y and exclusively	y in connection wit	h transfer	b	iii			
			iv	Т	Total (bi + bii + bii	ii)			F	Biv			
		С		,	iii – biv)					1c			
		d					4GB (Specify detail	ls in item D belo	w) 1	ld			
		e	_		Capital Gains on			n		4.3		B1e	
		f	in cas	se or t	transfer of immov	PAN/ Andhan	lease furnish the fo	mowing details		ess of	1	_	
			S.N	lo.	Name of buyer(s)	No. of buyer(s)	Percentage share	Amount		erty	Pin code		
		NOTE 1	>				is mandatory, if th	e tax is deduced	l under	sectio	n 194-IA or is		
					quoted by buyer in In case of more th		lease indicate the re	espective perce	ntage sl	ıare aı	nd amount.		
	2	From sa	le of b				indexed bonds issu						
i		a			alue of considerat			•		la		_	
		b	I	Dedu	ctions under section	on 48							
				i C	ost of acquisition	without indexati	on		ŀ	oi			
us				ii C	ost of improvemen	nt without index	ation		b	ii			
Gair				iii E	xpenditure wholly	and exclusively	in connection with	n transfer		iii			
ital				iv T	otal (bi + bii +biii))				iv			
Cap		С			ce (2a – biv)					2c			
Long-term Capital Gains		d					letails in item D belo	ow)	2	d			
g-te		e E			G on bonds or deb	` ′	·4)				4: 112(1) :	B2e	
Lon	3				usted securities (d R of an Indian con			1 bonds where	provise	unae	er section 112(1) is		
		a	F	Full v	alue of considerat	tion			3	a			
		b	I	Dedu	ctions under section	on 48							
			_		Cost of acquisition					oi 			
			-		Cost of improvem		exation ly in connection wi	th transfor		iii iii			
			-		Expenditure whol Total (bi + bii +bii	•	iy in connection wi	ui transier		iv		_	
		с		Balan	ce (3a – biv)				3	Bc			
		d e			ction under section -term Capital Gain		letails in item D beld	ow)	3	d		B3e	
	4							or unit of a bus	siness tr	ust on	which STT is paid	DJC	
		under se			<u>A</u> 112A (column 14 c	of Schodula 112	4)			4a			
		b	Deduc	ction	under sections 54	F (Specify details	in item D below)			ta 1b			
							ssets at B4 above (4					B4c	
	5				ENTS- from sale of first proviso to sec		nture of Indian con	npany (to be co	mputed	with	foreign exchange		
		a			nputed without inc					5a			
					under sections 54		in item D below)			5b			
					share or debentur		·					B5c	
	,					, , , ,	urities as per sec. 1						
	6				ties by FII as refer filled up)	rred to in sec. 11	5AD (other than se	ecurities referre	ed to in	section	n 112A for which		
		a		i I	n case securities s		res of a company	other than quo	oted sha	ares,			
		a			nter the following		oivod/negoiv-11-	mosmost of	1				
					unquoted share		eived/receivable in	respect of	i	a			
						alue of unquoted	shares determined	l in the prescri	bed i	b			
				-	manner c Full value of co	onsideration in r	espect of unquoted	l shares adonto	d				
							rpose of Capital G			c			

	ii Full value of consideration in respect of securities of	her than unquoted a	ii	
	shares iii Total (ic + ii)	ai	iii	_
b	Deductions under section 48			
	i Cost of acquisition without indexation	b	oi l	
	ii Cost of improvement without indexation	b	ii	
	iii Expenditure wholly and exclusively in connection v	vith transfer b	iii	4
	iv Total (bi + bii +biii)		iv	7
С	Balance (6aiii – biv)	6	ic	7
d	Deduction under sections /54F (Specify details in item D b		d	
e	Long-term Capital Gains on assets at 6 above in case of 1	,		B6e
	RESIDENTS - From sale of equity share in a company or u			
	hich STT is paid under section 112A		. 1	
a b	LTCG u/s 112A (column 14 of Schedule 115AD(1)(b)(iii) Deduction under section 54F (Specify details in item D bel		a b	4
c	Long-term Capital Gains on sale of capital assets at B7 a		D	B7c
From sale	of foreign exchange asset by NON-RESIDENT INDIAN (If	opted under chapter XII-	A)	
a	LTCG on sale of specified asset (computed without index	xation) 8	a	
b	Less deduction under section 115F (Specify details in item	D below) 8	b	
с	Balance LTCG on sale of specified asset (8a – 8b)		.	B8c
d	LTCG on sale of asset, other than specified asset	Q	d	
u	(computed without indexation)		u	
e	Less deduction under section 115F (Specify details in item	ı.	Se Se	
f	Balance LTCG on sale of asset, other than specified asset	t (8d-8e)		B8f
From sale	of assets where B1 to B8 above are not applicable			
a	i In case assets sold include shares of a company other t	than quoted shares, ente	er	
	the following details			
	a Full value of consideration received/receivable in re	espect of unquoted ia		
	shares	- 4		
	b Fair market value of unquoted shares determined i	n the prescribed ib		
		shares adopted as ic	+	
	c Full value of consideration in respect of unquoted s per section 50CA for the purpose of Capital Gains	_		
¦	ii Full value of consideration in respect of assets other tha		<u> </u>	
	_	_		
	iii Total (ic + ii)	ai	11	
b	Deductions under section 48			
	i Cost of acquisition with indexation	b		
	ii Cost of improvement with indexation	bi		
	iii Expenditure wholly and exclusively in connection with	transfer bi	ii	
	iv Total (bi + bii +biii)	bi		
	Salance (9aiii – biv)	90	С	
	Deduction under sections 54F (Specify details in item D below	90	d	
E	Long-term Capital Gains on assets at B9 above ((9c – 9d)			
0 Amount	deemed to be long-term capital gains			
a	Whether any amount of unutilized capital gain on asset	transferred during the	previous year shown	
	pelow was deposited in the Capital Gains Accounts Scheme		year?	
	Yes; No; Not applicable. (If yes, then provide the details b	oelow)		
	n case any amount is utilised out of Capital Gains account	please fill sl no "B" of Se	chedule DI	
Sl.	Previous Section under which deduction New asset a	cquired/constructed	Amount not used for	
J.		set Amount utilised out		
	which acquired/	of Capital Gains	unutilized in Capital	
	asset constructed	account	gains account (X)	
i	2016-17 54/54F/ 54GB	***************************************		
ii	54B		+	
	2017-18			
b Amou	nt deemed to be long-term capital gains, other than at 'a'			
	amount deemed to be long-term capital gains (aXi + aXii + 1			
11 Pass T	hrough Income/ Loss in the nature of Long Term Capital C	Gain,(Fill up schedule PT	TI) (B11a1+ B11a2 +	D11
B11b)				B11
	ass Through Income/ Loss in the nature of Long Term Capi	tal Gain, chargeable @ 1		
	s 112A		a1	
	nss Through Income/ Loss in the nature of Long Term Capi	tal Gain, chargeable @		
l l u	nder sections other than u/s 112A		a2	
b P	ass Through Income/ Loss in the nature of Long Term Capi	tal Gain, chargeable @ 2	20% B11b	

	12	Amo	ount of L	TCG includ	ed in B1-	B11 but r	not chargeable to tax or charg	geable at spe	cial rates	s in India as	per DTAA		
		Sl. No.	Amount of income	Item No. B1 to B11 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRoobtained (Y/N)	Section of I.T.	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]		
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
		I											
			Total ar	nount of LT	CG not cl	nargeable	to tax as per DTAA					B12a	
		b	Total ar	nount of LT	CG charg	geable to t	ax at special rates as per DTA	AA				B12b	
	13			rm capital g	ain charg	eable und	ler I.T. Act (B1e+B2e+B3e+B	34c+B5c+B6	e+B7c+B	8c+B8f+B9e	+B10 + B11 -	B13	
С	Incom	B12a ne cha		under the h	ead "Cap	ital Gains	" (A9 + B13) (take B13 as nil,	if loss)				C	
D	Infort	natio	n about	deduction cl	aimed ag	ainst Cap	ital Gains						
	1	n cas	e of ded	uction u/s 54	/54B/54E	C/54F/54	GB/115F give following detail	ls					
		a					Deduction claimed u/s 5						
		_		e of transfer				ai		dd/mm/yy	уу		
		_		t of new resi				aii		11/ /			
		_					ew residential house Accounts Scheme before due	aiii e aiv		dd/mm/yy	уу		
		•	date	-	.u in Capi	itai Gains	Accounts Scheme before due	aiv					
			v Amo	ount of dedu	ction clair	ned		av					
	_	b	• 10 4			n claimed	u/s 54B	.		11/ /			
		_		of transfer				bi bii		dd/mm/yy	уу		
				of new agri			al land	biii		dd/mm/yy			
		_		ount deposite			Accounts Scheme before due			aa/mm/yy	уу		
				ount of dedu	ction clair	ned		bv					
		c	L				Deduction claimed u/s 54						
				of transfer				ci		dd/mm/yyy	'y		
			(not	ount invested exceeding fift	ty lakh rup		ed bonds	cii					
		_		e of investme		1	_	ciii		dd/mm/yyy	y		
	-	d	iv Amo	ount of dedu	cuon ciair	nea	Deduction claimed u/s 54	civ 4F					
	ŀ		i Date	of transfer	of origina	l asset		di		dd/mm/yyy	ry		
				t of new resid				dii					
							w residential house	diii		dd/mm/yyy	'y		
		:	iv Amo date	-	ed in Capi	ital Gains	Accounts Scheme before due	div					
			v Amo	ount of dedu	ction clair	ned		dv					
	-	е	: D-4-	- £ 4 £	- C!!	1 1 4	Deduction claimed u/s 54			11//			
		_		of transfer			iai property	ei		dd/mm/yyy	'y		
		_	iii Amo	of the eligib ount utilised pany			equity shares of eligible	eii eiii					
				of subscript	tion of sha	ares		eiv		dd/mm/yyy	7V		
		_					urchased by the eligible	ev			-		
			com	pany						11/ /			
				of purchase			ninery Accounts Scheme before due	evi e evii		dd/mm/yyy	y		
			date	-	л ш Сарі	.u. Gaiiis	recounts seneme servic due						
		ī		ount of dedu	ction clair			eviii					
		f					on claimed u/s 115F (for Non-F	1	ıns)	11/			
		_			_		exchange asset	fi		dd/mm/yyy	ry		
		<u> </u>				pecified a	sset or savings certificate	fii					
		_		of investme		mad	_	fiii		dd/mm/yyy	ry		
	-			ount of deduc				fiv 1g					

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A8a & B12a which is not chargeable under DTAA)

	Sl.	Type of (Capital Gain	Capital Gain of current year (Fill this column only if	Sho	ort teri	n capital lo	SS	Long to	erm capita	l loss		ent year's capital emaining after se off
		1,0001	oup.u	computed figure is positive)	15%	30%	applicable rate	DTAA rates	10%	20%	DTAA rates	(9=1	2-3-4-5-6-7-8)
				1	2	3	4	5	6	7	8		9
	1	off	oss to be set row only if figure is		(A2e*+ A3a* + A7a*)		(A1e*+A3b *+A5e*+ A6* + A7c*)		(B3e*+ B4c* + B6e* + B7c* + B8c* + B11a1*+B 11a2*)	(B1e*+B 2e*+B5c *+ B8f*+B9 e*+B10*	B12b		
	ii		15%	(A2e*+A3a* +									
	iii	Short	30%	$A4e^* + A7b^*$									
	iv	term capital gain	applicable rate	(A1e*+A3b*+ A5e*+A6* + A7c*)									
	v	gam	DTAA rates	A8b									
	vi	Long term	10%	(B3e*+B4c* + B6e* + B7c* + B8c* +B11a1*+B11a2*)									
	vii	capital gain	20%	(B1e*+B2e*+B5c*+ B8f*+B9e*+B10*+									
	viii		DTAA rates	B12b									
	ix		set off (ii + iii	+ iv + v +									
	x	vi+vii+viii Loss rema	ining after set	t off (i – ix)									
		_		table (A1e* etc.) are eable to tax or charge				_	_				ced by the
				s table (B1e* etc.) are		_							uced by the
	_			eable to tax or charg		special	rates as pe	r DTA	A, which is	included tl	nerein, if	any.	
F	Inf	ormation a	bout accrual/	receipt of capital gair	1								
			apital gain / D				Upto 15/6 (i)		to 15/9 (ii)	6/9 to 15/1: (iii)		to 15/3 v)	16/3 to 31/3 (v)
	1			s taxable at the rate o ii of schedule BFLA, i									
	2			s taxable at the rate of									
	2	Enter valu	e from item 3i	<i>y of schedule BFLA, i</i> s taxable at applicabl	if any.						+		
		Enter valu	e from item 3v	of schedule BFLA, is	f any.								
	4			s taxable at DTAA ra vi of schedule BFLA, i									
	5			s taxable at the rate o							+		
	6	Long- terr	n capital gain	vii of schedule BFLA, s taxable at the rate o	of 20%								
	7			viii of schedule BFLA, s taxable at the rate I		tes					+		
	•			x of schedule BFLA,									

NOTE > Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head

Sl. No.	ISIN Code	Name of the Share/Unit	No. of Shares/Units	Sale-price per Share/Unit	Full Value of Consideration (Total Sale Value) (4*5)	Cost of acquisition without indexation Higher of 8 & 9	Cost of acquisition	If the long term capital asset was acquired before 01.02.2018, -Lower of 6 & 11	Fair Market Value per share/unit as on 31st January,2018	Total Fair Market Value of capital asset as per section 55(2)(ac)- (4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) Item 4 (a) of LTCG Schedule of ITR2
(Col 1)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
1	Í												
2													
3													
4													
Add Row	s	•	•			•	•	•		•	•		
Total													

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 285

Si	. No.	ISIN Code	Name of the Share/Unit	No. of Shares/Units	Sale-price per Share/Unit	Full Value of Consideration (Total Sale Value) (4*5)	Cost of acquisition without indexation Higher of 8 & 9	Cost of acquisition	If the long term capital asset was acquired before 01.02.2018, Lower of 6	Fair Market Value per share/unit as on 31st January,2018	Total Fair Market Value of capital asset as per section 55(2)(ac)- (4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balanc (6-13) Item 7 (a) of LTCG Schedul of ITR
(0	Col 1)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
	1													
	2													
	3													
					i									İ

a	acc incar	ma chargoabla to tay at ne							
			ormal applicable ra		a+ 1b	+ 1c-	+ 1d + 1e)	1	
		ds, Gross [not exempt u/s]				1a	
b		t, Gross (bi + bii + biii + b	iv+ bv)					1b	
		m Savings Bank		bi					
		m Deposits (Bank/ Post O	ffice/ Co-	bii					
		m Income-tax Refund		biii					
		he nature of Pass through	income/ loss	biv				-	
<u> </u>	v Oth		.14 1	bv				1.	
		income from machinery,	. , , ,				11 4 4	1c	
d		of the nature referred to i + diii + div + dv)	in section 56(2)(x)	which	is cha	rgea	ble to tax	1d	
	con	gregate value of sum of m sideration	•		di				
		case immovable property sideration, stamp duty va		ţ	dii				
	In c	case immovable property	is received for						
		dequate consideration, sta			diii				
	pro	perty in excess of such co	nsideration						
	iv In (case any other property is	received without		div				
		sideration, fair market va							
		case any other property is		quate	dv				
		sideration, fair market va							
		uch consideration	1 1 0						
e	Any oth	ner income (please specify	nature)					1e	
Sl.	Nature		•						Amount
No.									
1	Family	Pension							
2									
Ro	ws can b	e added as required							
		argeable at special rates (2a+ 2b+ 2c+ 2d + 2	2e +2f e	leme	nts re	elated to	2	
Sl.	No.1)								
		gs from lotteries, crosswo				115B	BB	2a	
b		chargeable u/s 115BBE (bi + bii + biii + biv		bvi)			2b	
		sh credits u/s 68		bi					
		explained investments u/s		bii				_	
		explained money etc. u/s		biii biv					
		dicologod invoctments etc.						1	
	v Un	disclosed investments etc. explained expenditure etc							
	v Unv	disclosed investments etc. explained expenditure etc rount borrowed or repaid	. u/s 69C	biv bvi					
c	vi Am	explained expenditure etc	on hundi u/s 69D	bv bvi		111		2c	
c	vi Am	explained expenditure etc nount borrowed or repaid	on hundi u/s 69D	bv bvi taxable			t	2c	
	vi Am Accumu S.No.	explained expenditure etc nount borrowed or repaid ulated balance of recognis Assessment Year (ii)	i. u/s 69C on hundi u/s 69D ed provident fund Income benefit (iii)	bv bvi taxable	e u/s Tax b	enefit	t	2c	
	vi Am Accumu S.No. (i) Any oth	explained expenditure etc nount borrowed or repaid ulated balance of recognis Assessment Year (ii) ner income chargeable at	i. u/s 69C on hundi u/s 69D ed provident fund Income benefit (iii) special rate (total o	bv bvi taxable	e u/s (iv	enefit	t	2c 2d	
	vi Am Accumu S.No. (i) Any oth i Div	explained expenditure etconount borrowed or repaidulated balance of recognis Assessment Year (ii) ner income chargeable at widends received by non-re	i. u/s 69C on hundi u/s 69D ed provident fund Income benefit (iii) special rate (total of esident (not being	by bvi taxable	e u/s (iv	enefit	t		
	S.No. (i) Any oth i Div or 1 ii Into	explained expenditure etc nount borrowed or repaid ulated balance of recognis Assessment Year (ii) ner income chargeable at vidends received by non-reforeign company chargea erest received from Gov	Income benefit (iii) special rate (total of esident (not being ble u/s 115A(1)(a)(ernment or India)	by bvi taxable f di to c compa i) n conc	e u/s (ivalization) (ivalization) ern	enefit v)	t		
	S.No. (i) Any oth i Div or 1 ii Into	explained expenditure etc nount borrowed or repaid ulated balance of recognis Assessment Year (ii) ner income chargeable at vidends received by non-reforeign company chargea erest received from Gov foreign currency debts ch	Income benefit (iii) special rate (total of esident (not being ble u/s 115A(1)(a)(ernment or Indianargeable u/s 115A(1)	f di to compa i) n conc (1)(a)(i	(ivalization) (ivalization) ern i)	enefit v) di	t		
	S.No. (i) Any oth i Div or f ii Into iii Into	explained expenditure etconount borrowed or repaidulated balance of recognisus. Assessment Year (ii) ner income chargeable at a vidends received by non-reforeign company chargea erest received from Govern foreign currency debts cheest received from Income the company chargea erest received from Income th	Income benefit (iii) special rate (total of eernment or Indianargeable u/s 115A(Infrastructure Defined not being benefit (iii) special rate (total of eernment or Indianargeable u/s 115A(Infrastructure Defined not being benefit (iii)	f di to compa i) n conc (1)(a)(i	(ivalization) (ivalization) ern i)	enefit v) di	t		
	S.No. (i) Any oth i Div or f ii Into cha iv Into	Assessment Year (ii) ner income chargeable at received from Government received by non-reforeign company chargea erest received from Government received from margeable u/s 115A(1)(a)(iii) erest referred to in sect	Income benefit (iii) special rate (total of ernment or Indianargeable u/s 115A(I)(a)(Infrastructure Deat)	f di to c compa i) n conc (1)(a)(i) ebt Fu	e u/s (iv (iv (iv (iv) (iv) (iv) (iv) (iv) (di dii	t		
	S.No. (i) Any oth i Div or f ii Into cha iv Into 115	explained expenditure etconount borrowed or repaidulated balance of recognisus Assessment Year (ii) ner income chargeable at a vidends received by non-reforeign company chargeaters treceived from Govern foreign currency debts chargeable u/s 115A(1)(a)(iii)	Income benefit (iii) special rate (total of ernment or Indianargeable u/s 115A(Infrastructure Definition 194LC - charge on hundi u/s 69D Lu/s 69C Income benefit (iii) special rate (total of ernment or Indianargeable u/s 115A(Infrastructure Definition 194LC - chargeable u/s	f di to c compa i) n conc (1)(a)(i) geable	(it dividition)	enefit v) di dii diii	t		
	S.No. (i) Any oth i Div or i iii Inte cha iv Inte 115 v Inte 115 vi Dis	explained expenditure etconount borrowed or repaidulated balance of recognisulated balance chargeable at received by non-reforeign company chargeable received from Govern foreign currency debts chargeable u/s 115A(1)(a)(iiaerest received from receive	i. u/s 69C on hundi u/s 69D ed provident fund Income benefit (iii) special rate (total of esident (not being ble u/s 115A(1)(a)(ernment or Indianargeable u/s 115A(n) frastructure ion 194LC - characteristics referred to	f di to c compa i) n conc (1)(a)(i) geable geable	(iv (iv (iv)) (iv) (iv) (iv) (iv) (iv) (di dii dii div dv	t		
	S.No. (i) Any oth i Div or i iii Inte cha iv Inte 115 v Inte 115 vi Dis 194	explained expenditure etconount borrowed or repaidulated balance of recognisulated balance chargeable at a ridends received by non-recognisulated from Govern foreign currency debts of the received from argeable u/s 115A(1)(a)(iiaerest referred to in section for the following foreign currency debts of the received from argeable u/s 115A(1)(a)(iiae) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred to in section foreign currency debts of the received from argeable u/s 115A(1)(a)(iiab) erest referred from argeable u/s	i. u/s 69C on hundi u/s 69D ed provident fund Income benefit (iii) special rate (total of esident (not being ble u/s 115A(1)(a)(ernment or Indianargeable u/s 115A(1) (a)(ernment or Indianargeable u/s 115A(1) (a)(iii) in 194LC - characteristic characteristic for 194LD - characteristic for 1	f di to de compa i) n conce (1)(a)(i) geable geable in sect	(in a control of the	di dii dii dii div dv	t		
	S.No. (i) Any oth i Div or i iii Into cha iv Into 115 v Into 115 vi Dis 194 vii spe	Assessment Year (ii) Mer income chargeable at a vidends received by non-received from Governest received from Governest referred to in section 5A(1)(a)(iiaa) Mere referred to in section 5A(1)(a)(iiab) Company chargeable u/s 115A(1)(a)(iiab)	Income benefit (iii) special rate (total of esident (not being ble u/s 115A(1)(a)(income benefit of the esident (not being ble u/s 115A(1)(a)(income benefit of the esident or Indianargeable u/s 115A(infrastructure of the esident of 194LC - characterest referred to 5A(1)(a)(iiac) I or other Mutu on hundred or the esident of the eside	f di to a compa i) n conc (1)(a)(i) geable geable in sect	(ivalination of the control of the c	di dii dii dii div dv	t		
	S.No. (i) Any oth i Div or f ii Into cha iv Into 115 v Into 115 vi Dis vii spe Cui	Assessment Year (ii) Mer income chargeable at a ridends received by non-reforeign company chargeaerest received from Governest received from Ingeable u/s 115A(1)(a)(iiiaerest referred to in section 5A(1)(a)(iiiaa) Mer the formula of the formul	Income benefit (iii) Special rate (total of esident (not being ble u/s 115A(1)(a)(iargeable u/s 115A) Infrastructure Definition 194LC - chargeable u/s 100 194LD - chargeable u/s 100	f di to c compa i) n conc (1)(a)(i) geable geable in sect	(iv (iv (iv))) (iv (iv)) (iv) (iv) (iv)	di dii dii dii dii dii dii dii dii dii	t		
	S.No. (i) Any oth i Div or f ii Into cha iv Into 115 v Into 115 vi Dis spe Cui Inc	Assessment Year (ii) Mer income chargeable at a ridends received by non-reforeign company chargea erest received from Government for the company chargea erest received from Government for the company chargea erest received from Ingeable u/s 115A(1)(a)(iiia) erest referred to in section 5A(1)(a)(iiiaa) erest referred to in section for the company chargeable u/s 115A(1)(a)(iiiab) erest referred to in section for the company chargeable u/s 115 erest referred to in section for the company chargeable u/s 115 erest referred to in section for the company chargeable u/s 115 erest referred to in section for the company chargeable u/s 115 erest referred to in section for the company chargeable u/s 115 erest referred to in section 10(23) erency - chargeable u/s 115 erest referred to in section 10(23) erency - chargeable u/s 115 erest referred to in section 10(23) erency - chargeable u/s 115 erest referred to in section 10(23) erency - chargeable u/s 115 erest referred to in section 10(23) erency - chargeable u/s 115 erest referred to in section 10(23) erency - chargeable u/s 115 erest referred to in section 10(23) erest referred to in se	Income benefit (iii) Special rate (total of esident (not being ble u/s 115A(1)(a)(ernment or Indianargeable u/s 115A(infrastructure Defin) Signature of Indianargeable u/s 115A(infrastr	f di to c compa i) n conc (1)(a)(i) ebt Fu geable geable in sect ual Fu n Fore	(iv dxviii) ny) ern i) u/s u/s u/s cion cign	di dii dii dii dii dii dii dii dii dii	t		
	S.No. (i) Any oth i Div on ii Into cha iv Into 115 v Into 115 vi Dis 194 vii Spe Cur viii Inc	Assessment Year (ii) Mer income chargeable at a ridends received by non-reforeign company chargeaerest received from Governest received from Ingeable u/s 115A(1)(a)(iiiaerest referred to in section 5A(1)(a)(iiiaa) Mer the formula of the formul	income benefit (iii) special rate (total of esident (not being ble u/s 115A(1)(a)(iiargeable u/s 115A(infrastructure Definition 194LC - characterest referred to 5A(1)(a)(iiac) I or other Mutu D), purchased in 15A(1)(a)(iii) fees for technicant or Indian con 194LD - characterest referred to 5A(1)(a)(iiiac)	f di to c compa i) n conc (1)(a)(i) ebt Fu geable geable in sect ual Fu n Fore	(iv dxviii) ny) ern i) u/s u/s u/s cion cign	di dii dii dii dii dii dii dii dii dii	t		

		137					idenas irom							
		ix G	DRs p	urchased	in forei	gn curre	ncy by non-re	esident	s -					
		cl	hargeal	ble u/s 11:	5AC									
	-	x Iı	ncome	by way o	of divide	ends fron	n GDRs purc	chased	in dx					
							rgeable u/s 1							
	-						eceived by a							
							units referr							
			-					ea to	ın					
							5AD(1)(i)							
							d by an FII							
		xii oi	r Gove	rnment se	ecurities	referred	to in section	194LI) –					
		cl	hargeal	ble as per	proviso	to sectio	n 115AD(1)(i))						
	-				_		or sports ass		ne dvii	: -				
					-	n tsinch (or sports ass	ociatic	IIS UAII	•				
	-			ble u/s 11:				aabla .	/	_				
			-		ations ii	i certain	cases charg	eable	u/S uxi					
	-		15BBC		6 1.			• 6		-	_			
							eceived by							
		as		_			domestic	_	ny					
							ble u/s 115BB							
		xvi I1	ncome	by way o	of royal	ty from	patent develo	ped a	nd dxv	i				
		re	egistere	ed in India	a - chars	geable u/s	115BBF							
	Ī						f carbon cr	edits	- dxv	i				
				ble u/s 11:										
	ļ					a Noi	n-Resident I	ndian	-dxvi	ii				
	ĺ			ble u/s 11:		. 1101	i itesiaent i		422 12					
	Δ 1					turo of i	ncomo from c	thor c	OHEGOS	charc	rooble of	enocial ra	tes (drop down to	20
			_	i ilicoille i	iii tiie iia	iture or i	ncome mom (omer s	ources	ciiai g	geable at	speciai ra	tes (arop aown to	7 26
	£	<u>se pro</u>	vided)	udod in 1	and 2	ahara m	high is shows	rooblo	of anon	ol no	tog in In	die ee ne	r DTAA (total o	4 26
						above, w	men is charg	geable	at spec	iai Ta	ates III III	uia as pei	DIAA (totat oj	21
	- (colum	n (2) of	table belo	ow)	1	Rate as	c non			1	1	I	
			Amount	Item No.1	Country		Trea			ether			Applicable rate	
		Sl. No.	of	& 2 in	name &	Article of	(enter NIL, if no		0.00)	RC		Rate as per	[lower of (6) or (9)]	
			income	which	Code	DTAA				ained Y/N)	I.T. Act	I.T. Act		
				included					,	1/11)				
		(1)	(2)	(3)	(4)	(5)	(6))		(7)	(8)	(9)	(10)	
	-	I												
	-	II												
3	<u> </u>			4•	FR (.1	.1 .1	1		,	1.1				
										able	at special	rates una	ler 2a, 2b & 2d)	
	ai	Expen	ises / D	eductions	(in case	other tha	ın family pensi	ion)	3ai					
	aii	Deduc	ction u/	s. 57(iia)	(in case	of family	pension only)		3aii					
							fered in 1c of	schedu	le 3b					
	~	OS)		(67,677,675	c only ij	income of	yerea in 10 oj	Screen.	30					
		Total							3c					
				ductible u										4
				le to tax u										5
												educing in	ncome related to	6
							ke the figure to							<u> </u>
7	Inco	<u>me</u> fr	om oth	er source	s (other	than fro	m owning rac	e hors	es) (2 +	<u>6)</u> (<i>e</i>	enter 6 as	nil, if neg	ative)	7
8	Inco	me fr	om the	activity of	of ownin	g and ma	aintaining rac	e hors	es		-			
		Recei						8a						
				nder coet	ion 57 :-	ı relation	to receipts	8b						
	ь h				1011 <i>3 </i> 11	. i ciativii	to receipts	0.0						
				muci seci										
	i	at 8a c	only			•		8c						-
	c	at 8a c Amou	only nts not	deductib	le u/s 58			8c						
	c d	at 8a o Amou Profits	only nts not s charg	deductib	le u/s 58 ax u/s 5	9		8d						
	c / d e	at 8a c Amou Profits Balan	only nts not s charg ce (8a	deductib eable to t - 8b + 8c	le u/s 58 ax u/s 5 + 8d) (if	9 negative	take the figure	8d to 6xi						8e
9	c / d e	at 8a c Amou Profits Balan	only nts not s charg ce (8a	deductib eable to t - 8b + 8c	le u/s 58 ax u/s 5 + 8d) (if	9 negative	take the figure	8d to 6xi				e)		8e 9
	c d e l	at 8a o Amou Profits Balancome u	only nts not s charg ce (8a nder th	deductib eable to t - 8b + 8c e head "I	le u/s 58 ax u/s 59 + 8d) (if ncome f	9 negative From Oth	er Sources" (8d 2 to 6xi 7 + 8e)	(take 8			e)		1 • • • • • • • • • • • • • • • • • • •
	c d d d de l	at 8a c Amou Profits Balancome un	only nts not s charg ce (8a nder th	deductib eable to t - 8b + 8c e head "I ut accrua	le u/s 58 ax u/s 5 + 8d) (if ncome f	negative rom Oth t of incon	er Sources" (' ne from Other	8d 2 to 6xi 7 + 8e)	(take 8	as ni	il if negativ			9
	c d d d de l	at 8a c Amou Profits Balancome un	only nts not s charg ce (8a nder th	deductib eable to t - 8b + 8c e head "I	le u/s 58 ax u/s 5 + 8d) (if ncome f	9 negative From Oth	er Sources" (' ne from Other From 16/6 to	8d 2 to 6xi 7 + 8e)	(take 8) ces com 16/	as ni	From 1	6/12 to F	rom 16/3 to 31/3	9
	c d d d de l	at 8a c Amou Profits Balancome un	only nts not s charg ce (8a nder th	deductib eable to t - 8b + 8c e head "I ut accrua	le u/s 58 ax u/s 5 + 8d) (if ncome f	negative From Oth t of incon	er Sources" (' ne from Other From 16/6 to 15/9	8d 2 to 6xi 7 + 8e)	(take 8) ces com 16/ 15/12	as ni	From 16	6/12 to F		9
	c d d d de l	at 8a c Amou Profits Balancome un	only nts not s charg ce (8a nder th	deductib eable to t - 8b + 8c e head "I ut accrua	le u/s 58 ax u/s 5 + 8d) (if ncome f	negative rom Oth t of incon	er Sources" (' ne from Other From 16/6 to	8d 2 to 6xi 7 + 8e)	(take 8) ces com 16/	as ni	From 1	6/12 to F	rom 16/3 to 31/3 (v)	9
	c d d d de l	at 8a (Amou Profits Balancome un ormati	only nts not s charg ce (8a nder th ton abo ther So	deductib eable to t - 8b + 8c e head "I ut accrua	le u/s 58 ax u/s 5: + 8d) (if ncome f il/receip	negative From Oth t of incon	er Sources" (' ne from Other From 16/6 to 15/9	8d 2 to 6xi 7 + 8e)	(take 8) ces com 16/ 15/12	as ni	From 16	6/12 to F		9
	c d le local	Amou Profits Balandome un ormati	only nts not s charg ce (8a nder th ton abo ther So	deductib geable to t - 8b + 8c e head "I ut accrua urce Inco	le u/s 58 ax u/s 5: + 8d) (if ncome f il/receip	negative From Oth t of incon	er Sources" (' ne from Other From 16/6 to 15/9	8d 2 to 6xi 7 + 8e)	(take 8) ces com 16/ 15/12	as ni	From 16	6/12 to F		9

Schedule BFLA

	2	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)						
<i>NOTE</i> ▶	Plea	ase include the income of the	specified per	sons (spouse, minor	child etc.) referred	to in Schedule SPI v	while computing the in	come under this head.

Schedule CYLA **Details of Income after Set off of Current Year Losses** Sl. No. Head/ Source of Income Net loss from Other **Current year's Income remaining** Income of House property loss of the current year sources chargeable at after set off current year (Fill this column set off normal applicable only if income is rates (other than loss zero or positive) from race horses) of the current year set off 4=1-2-3 1 2 Loss to be set off (6 of Schedule-OS) (4 of Schedule HP) i (Fill this row only if computed figure is negative) CURRENT YEAR LOSS ADJUSTMENT Salaries (6 of Schedule S) ii (4 of Schedule iii House property HP) (9ii of item E of Short-term capital gain taxable @ 15% schedule CG) (9iii of item E of v Short-term capital gain taxable @ 30% schedule CG) Short-term capital gain taxable at (9iv of item E of vi applicable rates schedule CG) Short-term capital gain taxable at special (9v of item E of vii rates in India as per DTAA schedule CG) (9vi of item E of viii Long term capital gain taxable @ 10% schedule CG) (9vii of item E of Long term capital gain taxable @ 20% ix schedule CG) Long term capital gains taxable at special (9viii of item E of rates in India as per DTAA schedule CG) Net income from other sources chargeable (6 of schedule at normal applicable rates OS) Profit from the activity of owning and (8e of schedule xii OS)maintaining race horses Total loss set off (ii + iii + iv + v + vi + vii + viii + ix + xiii x+xi+xii) Loss remaining after set-off (i – xiii)

	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)	Brought forward loss set off	Current year's income remaining after set off
			1	2	3
INI	i	Salaries	(4ii of schedule CYLA)		
ADJUSTMENT	ii	House property	(4iii of schedule CYLA)	(B/f house property loss)	
NS.	iii	Short-term capital gain taxable @ 15%	(4iv of schedule CYLA)	(B/f short-term capital loss)	
ADJ	iv	Short-term capital gain taxable @ 30%	(4v of schedule CYLA)	(B/f short-term capital loss)	
		Short-term capital gain taxable at applicable rates	(4vi of schedule CYLA)	(B/f short-term capital loss)	
RDL		Short-term capital gain taxable at special rates in India as per DTAA	(4vii of schedule CYLA)	(B/f short-term capital loss)	
WA	vii	Long-term capital gain taxable @ 10%	(4viii of schedule CYLA)	(B/f short-term or long-term capital loss)	
OR	viii	Long term capital gain taxable @ 20%	(4ix of schedule CYLA)	(B/f short-term or long-term capital loss)	
HTF	ix	Long term capital gains taxable at special rates in India as per DTAA	(4x of schedule CYLA)	(B/f short-term or long-term capital loss)	
BROUGHT FORWARD LOSS	X	Net income from other sources chargeable at normal applicable rates	(4xi of schedule CYLA)		
BI	xi	Profit from owning and maintaining race horses	(4xii of schedule CYLA)	(B/f loss from horse races)	
	xii	Total of brought forward loss set off (2ii + 2iii + 2iv + 2v+ 2vi + 2vii + 2viii + 2ix +	2xi)		
	xiii	Current year's income remaining after set of	ff Total of $(3i + 3ii + 3iii + 3iv + 3v + 3v + 3v + 3$	vi + 3vii + 3viii + 3ix + 3x + 3xi)	

Details of Income after Set off of Brought Forward Losses of earlier years

Schedule CFL Details of Losses to be carried forward to future years

		Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss			Sh	ort-term capital	loss	Lon	g-term Capital l	oss	Loss from owning and maintaining
				Normal	PTI	Total	Normal	PTI	Total	Normal	PTI	Total	race horses
		1	2	3a	3b	3c=3a+3b	a	4b	4c=4a+4b	5a	5b	5c=5a+5b	6
	i	2012-13											
	ii	2013-14											
FOSS	iii	2014-15											
OFL	iv	2015-16											
	v	2016-17											
FORWARD		2017-18											
FOR	vii	2018-19											
Ξ	viii	2019-20											
CARRY	ix	Total of earlier year losses											
		Adjustment of above losses in Schedule BFLA				(2ii of schedule BFLA)							(2ix of schedule BFLA)
	xi	2020-21 (Current year losses)				(2xii of schedule CYLA)			(2x+3x+4x) of item E of schedule CG			(6x+7x) of item E of schedule CG	(8e of schedule OS, if -ve)
		Total loss carried forward to future years											

Sch	edule	e VI-A	Deductions under Cha	pter VI-A		
					ts between 01.04.2020 to 30.06.2020 for the purpose of yes, please fill sl no "A" of Schedule DI)	f
	1	Part B- Deduct				
	a	80C		b	80CCC	
	с	80CCD(1)		d	80CCD(1B)	
	e	80CCD(2)		f	80D	
	g	80DD		h	80DDB	
SNO	i	80E		j	80EE	
TOTAL DEDUCTIONS	k	80EEA		1	80EEB	
LDEI	m	80G		n	80GG	
rota	0	80GGA		р	80GGC	
•	2	Part C, CA and	D- Deduction in respec	t of certain in	comes/other deduction	
	q	80QQB		r	80RRB	
	s	80TTA		t	80TTB	
	u	80U				
	v	Total deduction	ns under Chapter VI-A (Total of a to u	u)	v

Sche	dule	e 80G	Details of donations entitled for dedu	uction u	nder section 80G				
	A	Donations ent limit	itled for 100% deduction without quali	fying					
		Name and add	dress of Donee		PAN of Donee	Amo	unt of donati	ion	Eligible Amount of donation
						Donation in cash	Donation in other mode		
		i				Casii	other mode	Donation	
		ii							
_		iii Total							
	В	Donations ent	titled for 50% deduction without qual	ifying					
		Name and add	dress of Donee		PAN of Donee	Amo	unt of donati	ion	Eligible Amount of donation
S						Donation in cash	Donation in other mode		
ION		i				Casii	other mode	Donation	
NAT		ii							
DO		iii Total							
DETAILS OF DONATIONS	С	Donations er qualifying lim	ntitled for 100% deduction subjection	ct to					
TAI		Name and add	dress of Donee		PAN of Donee	Amo	unt of donati	ion	Eligible Amount of donation
D							Donation in		
		i				cash	other mode	Donation	
		ii							
		iii Total							
-	_		ntitled for 50% deduction subject	et to					
	D	qualifying lim							
		Name and add	dress of Donee		PAN of Donee		unt of donati		Eligible Amount of donation
						Donation in cash	Donation in other mode		
		i				Cusii	other mode	Donation	
		ii							

भारत का राजपत्र : असाधारण

	iii	Total			
E	Total	donations (Aiii + Biii + Ciii + Diii)			

Schedule 80GGA Details of donations for scientific research or rural development

S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in	Donation in	Total	
				cash	other mode	Donation	
i							
ii							
	Total donation						

Schedule AMT	Computation of	Alternate	Minimum	Tay navable	under section	115IC

	1	Total Income as per item 12 of PART-B-TI	1	
ſ	2	Adjustment as per section 115JC(2)		
		a Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"		
ſ	3	Adjusted Total Income under section 115JC(1) (1+2a)	3	
Ī	4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)	4	

Schedule AMTC Computation of tax credit under section 115JD

1	Tax under section 115JC in assessment year 2020-21 (1d of Part-B-TTI)	1	
2	Tax under other provisions of the Act in assessment year 2020-21 (7 of Part-B-TTI)	2	
3	Amount of tax against which credit is available [enter $(2-1)$ if 2 is greater than 1, otherwise enter 0]	3	

4 Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)

S. No.	Assessment Year (A)		AMT Cred	it	AMT Credit Utilised during the Current	Balance AMT Credit Carried Forward
		Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)	Assessment Year	(D)=(B3)-(C)
i	2013-14					
ii	2014-15					
iii	2015-16					
iv	2016-17					
v	2017-18					
vi	2018-19					
	2019-20					
viii	Current AY (enter 1-2, if 1>2 else enter 0)					
ix	Total	•				_
moi	unt of tax credit under section	n 115.JD utili	ised during the year	[total of item No. 4 (C)]	5	

Schedule SPI Income of specified persons (spouse, minor child etc.) includable in income of the assessee as per section 64

S	l No	Name of person	PA	PAN/ Aadhaar No. of person (optional)							ption	nal)	Relationship	Amount (Rs)	Head of Income in which included
	1														
	2														
	3														

	SI	Section	⊻	Special rate	Income	Tax thereon
,	No			(%)	(i)	(ii)
SPECIAI RATE	1	111- Accumulated balance of recognised provident for prior years	_		(2ciii of Schedule OS)	(2civ of Schedule OS)
9 1		111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares units on which STT paid)		15	(3iii of schedule BFLA)	

3	115AD (STCG for FIIs on securities where STT not paid)	30	(3iv of schedule BFLA)	
4	112 proviso (LTCG on listed securities/ units without indexation)	10	(part of 3vii of schedule BFLA)	
5	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	10	(part of 3vii of schedule BFLA)	
6	115AC (LTCG for non-resident on bonds/GDR)	10	(part of 3vii of schedule BFLA)	
7	115ACA (LTCG for an employee of specified company on GDR)	10	(part of 3vii of schedule BFLA)	
8	115AD (LTCG for FIIs on securities)	10	(part of 3vii of schedule BFLA)	
9	115E (LTCG for non-resident Indian on specified asset)	10	(part of 3vii of schedule BFLA)	
10	112 (LTCG on others)	20	(3viii of schedule BFLA)	
11	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)	10	(part of 3vi of schedule BFLA)	
12	STCG Chargeable at special rates in India as per DTAA		(part of 3vi of schedule BFLA)	
13	LTCG Chargeable at special rates in India as per DTAA		(part of 3ix of schedule BFLA)	
	115BB (Winnings from lotteries, puzzles, races, games etc.)	30	(part of 2a of schedule OS)	
	115BBDA (Dividend income from domestic company exceeding Rs.10 lakh)	10	(part of 2d of schedule OS)	
16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	60	(2b of schedule OS)	
17	115BBF (Tax on income from patent)	10	(part of 2d of schedule OS)	
18	115BBG (Tax on income from transfer of carbon credits)	10	(part of 2d of schedule OS)	
19	Any other income chargeable at special rate (Drop down to be provided in e- filing utility)		(part of 2d of schedule OS)	
20	Other source of income chargeable at special rates in India as per DTAA		(part of 2f of schedule OS)	
21	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	15	(part of 3iv of schedule BFLA)	
22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	30	(part of 3v of schedule BFLA)	
23	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A	10	(part of 3vii of schedule BFLA)	
24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%- under sections other than u/s 112A	10	(part of 3vii of schedule BFLA)	
25	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	20	(part of 3viii of schedule BFLA)	
26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)		(2e of schedule OS)	
		Total		

Schedule EI Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax) Interest income 1 2 2 Dividend income from domestic company (amount not exceeding Rs. 10 lakh) Gross Agricultural receipts (other than income to be excluded under 3 rule 7A, 7B or 8 of I.T. Rules) Expenditure incurred on agriculture ii ii iii iii Unabsorbed agricultural loss of previous eight assessment years Net Agricultural income for the year (i – ii – iii) (enter nil if loss) 3 In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land) EXEMPT INCOME Name of district along with pin code in which agricultural land is located Measurement of agricultural land in Acre b Whether the agricultural land is owned or held on lease (drop down to be provided) Whether the agricultural land is irrigated or rain-fed (drop down to be provided) Other exempt income (including exempt income of minor child) 4 Income not chargeable to tax as per DTAA Article of DTAA Head of Income Whether TRC Sl. No. Amount of Nature of Country name & obtained income income Code (Y/N)I II III Total Income from DTAA not chargeable to tax 5 Pass through income not chargeable to tax (Schedule PTI) 6 7 Total (1+2+3+4+5+6)

edule		1 455 11			usiness	s trust or investment fund as p		· · ·		
SI.	Investment entity covered by section 115UA/115UB	Name of business trust/ investm ent fund	PAN of the business trust/ investment fund	SI.		Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Inco me/ Loss (7-8)	TDS o such amoun if any
(1)	(2)	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)
1.	(Dropdown to			i	Hous	se property				
	be provided)			ii	Capi	tal Gains			•	
					a	Short term				
					ai	Section 111A				
					aii	Others				
					b	Long term				
					bi	Section 112A				
					bii	Other than Section 112A				
				iii	Othe	r Sources				
					a	Dividend (referred to in				
						section 115-O)				
					b	Others				
				iv	Inco	me claimed to be exempt				
					a	u/s 10(23FBB)				
					b	u/s				
					С	u/s				
2.				i		se property				
				ii		tal Gains				
					a	Short term				
					ai	Section 111A				
					aii	Others				
					b	Long term				
					bi	Section 112A				
					bii	Other than Section 112A				
	1			iii	Othe	r Sources				
					a	Dividend (referred to in section 115-O)				
						Others				
				iv		me claimed to be exempt				1
	1			17	a	u/s 10(23FBB)				
					b	u/s 10(23FBB)				<u> </u>
	1				c	u/s				

Schedule FSI Details of Income from outside India and tax relief (available only in case of resident)												
SI	. Country Code	Taxpayer Identifica tion Number		Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A			
				(a)	(b)	(c)	(d)	(e)	(f)			
1			i	Salary								
			ii	House Property								
			iii	Capital Gains								
			iv	Other sources								
				Total								
2			i	Salary								
			ii	House Property								
			iii	Capital Gains								
			iv	Other sources								
				Total								
No	OTE ▶			Please refer to t	the instructions for	filling out this	schedule.					

Tax Relief Claimed under

Total tax relief available

1

Summary of Tax relief claimed

Country Code

Schedule TR Summary of tax relief claimed for taxes paid outside India (available only in case of resident)

		Cor	ıntry Code	Taxpayer Identification Number	Total (total of (c) of Sche	d outside edule FSI country)		ect (to	Total tax r tal of (e) of respect of	Schedul	e FSI iı	ı	elief Claimed under section cify 90, 90A or 91)		
			(a)	(b)		(c)				(d)			(e)		
				Total												
2	To	otal Tax	elief available in res		y where DT	AA is ap	plicable (section	90/90A)	Part of tota	l of 1(d))		2			
3	To	otal Tax 1	elief available in res	spect of countr	y where DT	AA is no	t applical	ble (sect	ion 91) (Part of total	of 1(d))		3			
4	foreign tax authority during the year? If yes, provide the details below													Yes/No		
	a		nt of tax refunded					sment ye	ar in wh	ich tax reli	ef allowe	d in Inc	lia			
NO	TE I	P	lease refer to the inst	ructions for fill	ing out this	schedule	•									
	lule l			eign Assets an												
	A1 Sl	Details of Coun	of Foreign Depositor Country code	y Accounts hel			neficial in ZIP code					nt acco Peak	unting per Closing			
	No	try	country code	financi		ncial	zii couc	numb		open		balance	,	´		
ASSETS		name		instituti	on instit	ution				da		uring th period	ne	the account during the period		
V	(1)	(2)	(3)	(4)	(:	5)	(6)	(7)	(8) (9)	(10)	(11)	(12)		
-	(i)															
	(ii) A2 Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the relevant accounting period															
-	A2 Sl	Coun	Country code	Name o		ZIP	Account				Closing			paid/credited to the		
	No	try name		financia instituti		code	number		opening date	balance during the period	balance	(dr	op down to b nature o est/dividend/ lemption of fi	ant during the period wn to be provided specifying ature of amount viz. vidend/proceeds from sale or on of financial assets/ other income)		
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)			(12)		
	(i)															
F	(ii)															
F	A3	Details o	f Foreign Equity an	d Debt Interes	t held (inclu	l ding any	beneficia	l al intere	st) in any	entity at a	ny time	during	the relevar	t accounting period		
	Sl No	Country name	Country code	e Name			Nature of entity	Date of	Initial value of	Peak value of	Closing value		tal gross mount	Total gross proceeds from sale		
		паше		enu	entit y	code	or entity	acquir	the	investme nt during the period	value	paid with the	//credited respect to holding ring the	or redemption of investment during the period		
_	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		period (12)	(13)		
-	` _	\-/	(6)			(-/	(-/	(-)	(-)	(7)	(/		` '	(/		
-	(i) (ii)											+				
F	Δ4		 of Foreign Cash Val ng period	ue Insurance (Contract or	Annuity	Contrac	t held (includin	g any benef	icial inte	erest) a	t any time	during the relevant		
	SI No	Country name	Country code	instituti insuran	of financial on in which ce contract neld	of		de Date	e of cont		e cash va nder val contrac	ue of th	e paid/cre	al gross amount dited with respect to ntract during the period		
F	(1)	(2)	(3)		(4)	(5)	(6)		(7)		(8)			(9)		

	. / .																		
(i)																			
(ii)																			
В	Details of Fin	ancial Intere	st in any	Entity held	l (includ	ling any	bene	eficial i	nter	est) at a	ny time	duri	ng the rele	vant a	accou	nting	period		
Sl	Country	ZIP Code	9	Nature of	Name	and	Nat	ure of		Date	Tota	al	Income	Na	ture	Inco	ne taxabl	e and	offered
No	Name and			entity	Addre	ess of	Int	erest-		since	Investr	nent	accrued		of		in this	returr	1
	code				the E	ntity		rect/		held	(at cost) (in	from such	Inc	come	Amo			Item
								eficial			rupe	es)	Interest			unt			mber of
								vner/									offere	l sc	hedule
							вепе	eficiary											
(1)	(2)	2a		(3)	(4)		(5)		(6)	(7)		(8)	-	(9)	(10)	(11)		(12)
(i)	(2)	2a		(3)	(4	,		(3)		(0)	(7)	'	(0)	+-'	(9)	(10)	(11)	+	(12)
(1)									-										
(ii)																			
C	Details of Imi	novable Prop	erty hel	d (includin	g any be	neficial	linter	est) at	any	time du	ring th	e rel	evant acco	unting	g peri	od	I		
Sl	Country	ZIP (Addr		Owner				Tota		ncom					xable an	d offe	red in
No	Name and			the Pr	operty	Dire	ect/	acqui	isiti	Investm	ent d	erive	d Inco	me			this retu	'n	
	code					Benef		on	ı	(at cost)	(in fr	om tl	1e		Amou	unt	Schedule]	Item
						own				rupees	s) pi	roper	ty				where		nber of
						Benefi	ciary										offered	scl	hedule
(1)	(2)	2a	ı	(3	3)	(4))	(5))	(6)		(7)	(8))	(9)		(10)		(11)
(i)	1																		
(ii)																			
` '	Details of any	other Canits	l Asset l	held (includ	ling anv	benefic	gjal in	terest)	at a	ny time	during	the 1	relevant ac	count	jpø n	eriod			
Sl	Country	other Capita	II / ISSCI	Nature of				Date		_	tal	Inco					xable an	d offe	red in
No	Name and	ZIP Co	de	1 (40010 0)	125500	Direc	_	acquis				deriv					this retu		
	code						icial	_		(at co	st) (in	from	the	•	Amo	1]	Item
					owne	er/	,		rup	pees) as		et				where		nber of	
					Beneficiary											offered		hedule	
(1)	(2)	2b		(3)		(4))	(5)	(6)	(7) (8)	(9))	(10)		(11)
(i)	(=)			(-)		(-)	<u> </u>	(6)			-,	(-,	, (-				()		()
(ii)																			
	Details of acc	ount(s) in wh	ich vou	have signin	g autho	rity helo	d (inc	luding	anv	benefic	ial inte	rest) a	at any time	e duri	ng th	e relev	ant acco	unting	period
	and which ha			_	_							,	•		0				
Sl	Name of the	Address of	Count	ZIP Cod	le N	lame of	the	Acco	P	Peak	Whe	ther	If (7)	is yes,	If	(7) is	yes, Inco	me of	fered in
No	Institution in	the	ry		ace	count h	older	unt	Ba	lance/	inco	me	Inc	ome			this ret	urn	
	which the	Institution	Name					Num		estmen	accru		accrue		ıe				
	account is		and					ber		uring	taxal		acco	ount					
	held		Code							e year	your h	ands	?						
									(ın ı	rupees)							Calaadaala	т.	4
															A	mou nt	Schedule where		tem ıber of
																III	offered		edule
(1)	(2)	(3)	(3a)	(3b)		(4)		(5)		(6)	(7)		8)		(9)	(10)	1	11)
(i)	(-)	(-)	(0.0)	(==)		(-)		(-)		(-)		- /	`	.=/		(-)	()	<u> </u>	/
(ii)															1				
F	Details of trus	sts, created u	nder the	laws of a c	ountry (outside l	India	, in wh	ich y	you are a	a truste	e, bei	neficiary o	r settl	or				
Sl	Country	ZIP Co	de	Name an	d addre	ss Naı	me	Name a	and	Name	Dat	e	Whether	If (8) is	If (8)	is yes, Ir	come	offered
No	Name and			of the	trust	an	ıd	addres		and	sino		income	y€	es,		in this	returi	1
	code					addı	ress	Settle	or	addres	s posit	ion d	derived is	Inc	ome	An	nount S	ched	Item
						of				of	hel	d t	axable in		ived			ule	numbe
						trust	tees			Benefic	ci		your		1 the			here	r of
										aries			hands?	trı	ust		C	ffere	schedu
																		d	le
(1)	(2)	(2a)		(:	3)	(4	l)	(5)		(6)	(7)	(8)	(9	9)	(10)	(11)	(12)
(i)	` ′	(==)			,	<u> </u>	-	(-)		(-)	(*)	+	\-/	(-				. /	. "
(ii)				1		+						-				1	+		
	Details of any	v other incom	e derive	d from any	source	outside	India	a which	ı is n	ot inclu	ded in.	- (i) i1	tems A to 1	abov	ve and	d, (ii) i	ncome u	ıder t	he head
G	business or p								4			\-/ - /	,			, () •		•	
Sl	Country Na		ZIP	Code	Nan	ne and a	addre	ss of th	e	Inco	me	Natu	ire Whe	ther	If ((6) is y	es, Incon	ne offe	ered in
No	code				р	erson fr	rom w	vhom		deriv	ed	of	' taxal	ole in			this retu		
•	•	ı											•						

			derived		income	your hands?	Amount	Schedule where offered	Item number of schedule
(1)	(2)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
(i)									
(ii)						•			

NOTE ▶

Please refer to instructions for filling out this schedule. In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.

chedule 5A Information				n regarding apportion	nment of income between spous	es governed by Portuguese Civi	l Code
	Namo	e of the spouse					
	PAN/	/ Aadhaar No. of the	e spouse				
		Heads of Income		Receipts under the	Amount apportioned in the	Amount of TDS deducted on	TDS apportioned in the hands of
				head	hands of the spouse	income at (ii)	spouse
		(i)		(ii)	(iii)	(iv)	(v)
	1	House Property					
	2	Capital gains					
	3	Other sources					
	4 Total						

Schedule AL Assets and Liabilities at the end of the year (applicable in a case where total income exceeds Rs.50 lakh)

A	Details of immovable assets	3												
Sl. No.	Description	Address	Pin code	Amount (cost) in Rs.										
(1)	(2)	(3)	(4)	(5)										
(i) (ii) (ii) B Sl.														
(ii)														
B	B Details of movable assets													
Sl. No.		Description		Amount (cost) in Rs.										
No. (1)		(2)		(3)										
	Jewellery, bullion etc.													
(ii) (iii)	Archaeological collections, dra	awings, painting, sculpture or	r any work of art											
(iii)	Vehicles, yachts, boats and air	ecrafts												
(iv)	Financial assets			Amount (cost) in Rs.										
	(a) Bank (including all deposit	ts)												
	(b) Shares and securities													
1	(c) Insurance policies													
-	(d) Loans and advances given													
	(e) Cash in hand													
C	Liabilities in relation to Ass	sets at (A + B)	•											
OTE	Please refer to instructions fo	r filling out this schedule.												

Schedule DI - Details	of investments	
A)Investment/ Deposi	t/ Payments for the purpose of claiming deduction u	nder Chapter VI-A
Section	Eligible amount of deduction during FY 2019- 20 (As per Schedule VIA- Part B- Deductions in respect of certain payments)	Deduction attributable to investment/expenditure made between 01.04.2020 to 30.06.2020
(1)	(2)	(3)
80C		
80CCC		
80CCD(1)		
80CCD(1B)		
80CCD(2)		
80D		
80DD		
80DDB		
80E		
80EE		
80EEA		
80EEB		
80G		
80GG		
80GGA		
80GGC		
Total		
B) Payment/Acquisition	on/Purchase/Construction for the purpose of claiming	g deduction u/s 54 to 54GB
Long Term Capital G	ain	
Section	Amount utilised out of Capital Gains account (As per Sl. No B10a of Schedule CG)	Amount utilised between 01.04,2020 to 30.06,2020
(1)	(2)	(3)
54	(=)	(0)
54B		
54F		
54GB		
Total		
Short Term Capital G	Sain	
Section	Amount utilised out of Capital Gains account	Amount utilised between 01.04.2020 to 30.06.2020
	(As per Sl. No A6a of Schedule CG)	
(1)	(2)	(3)
54B		` ,
Total		

Part	B – T	ľΙ	Computation of total income				
	1	Sala	ries (6 of Schedule S)	1			
	2	Inco	me from house property (4 of Schedule HP) (enter nil if loss)			2	
Ī	3	Capi	tal gains				
E		a Sl	nort term				
COIN			i Short-term chargeable @ 15% (9ii of item E of schedule CG)				
TOTAL INCOME			ii Short-term chargeable @ 30% (9iii of item E of schedule CG)				
TAI			Short-term chargeable at applicable rate (9iv of item E of schedule CG)	aiii			
TO			Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	aiv			
			v Total Short-term (ai + aii + aiii + aiv) (enter nil if loss)	3av			
		b L	ong-term				
		_	i Long-term chargeable @ 10% (9vi of item E of schedule CG)	bi			
		_	ii Long-term chargeable @ 20% (9vii of item E of schedule CG)	bii			
			Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)				
		\vdash	Total Long-term (bi + biii + biii) (enter nil if loss)				
ļ		c T	otal capital gains (3av + 3biv) (enter nil if loss)		3c		
	4		me from other sources				
		9	Net income from other sources chargeable to tax at normal applicable rates (6 of chedule OS) (enter nil if loss)	4a			
		_p I	ncome chargeable to tax at special rates (2 of Schedule OS)	4b			
			ncome from the activity of owning and maintaining race horses (8e of Schedule 2S) (enter nil if loss)	4c			
		d]	Total (4a + 4b + 4c) (enter nil if loss)			4d	
	5	Tota	of head wise income (1+2+3c+4d)			5	
	6	Loss	es of current year set off against 5 (total of 2xiii and 3xiii of Schedule CYLA)			6	
	7	Bala	nce after set off current year losses (5-6) (total of column 4 of Schedule CYLA+ 2 of Sch	hedule	e OS)	7	
	8	Brou	ght forward losses set off against 7 (2xii of Schedule BFLA)			8	
	9	Gros	s Total income (7-8) (3xiii of Schedule BFLA + 2 of Schedule OS)			9	
	10	Inco	me chargeable to tax at special rate under section $111A$, 112 , $112A$ etc. included in 9)		10	
	11	Dedu	actions under Chapter VI-A [v of Schedule VIA and limited to (9-10)]		11		
	12	Tota	l income (9 - 11)	12			
	13	Inco	me which is included in 12 and chargeable to tax at special rates (total of column (i) of	13			
	14	Net a	gricultural income/ any other income for rate purpose (3 of Schedule EI)		14		
	15	Aggı	regate income (12-13+14) [applicable if (12-13) exceeds maximum amount not chargeab	le to t	ax]	15	
	16	Loss	es of current year to be carried forward (total of row xi of Schedule CFL)			16	
	17	Deer	ned income under section 115JC (3 of Schedule AMT)			17	

PART-B

Part	В-Т	ΊΙ	Computation of tax liability on total income							
	1	a	Tax payable on deemed total income u/s 115JC (4 of Schedule AMT)	1a						
		b	Surcharge on (a) (if applicable)	1b						
		c	Health and Education Cess @ 4% on (1a + 1b) above	on (1a + 1b) above 1c						
		d	Total tax payable on deemed total income $(1a + 1b + 1c)$				1d			
	2	Tax	payable on total income							
TAX		a	Tax at normal rates on 15 of Part B-TI	2a						
OF 1		b	Tax at special rates (total of col. (ii) of Schedule SI)	2b						
COMPUTATION O LIABILITY		С	Rebate on agricultural income [applicable if (12-13) of Part B-TI exceeds maximum amount not chargeable to tax]	2c						
		d	Tax Payable on Total Income (2a + 2b - 2c)				2d			
<u> </u>	3	Reb	ate under section 87A				3			
MP	4	Tax	payable after rebate (2d - 3)				4			
9	5	Surc	charge							
		I	@ 25% of 16(ii) of Schedule SI		5i					

Ī		ii @1	10% or 15%, as applicab										
			(4) - (16(ii), 2(ii), 3(ii), 4(ii), 4(ii), 4(ii), 4(ii), 4(iii), 4(ii), 4(ii)	, 8(ii), 11(ii), 21	(ii), 23(ii) of Schedule	SI)]		5iii		5iv			
ŀ			and Education Cess @ 4	9/ on (4 + 5iv)	<u> </u>								
-			and Education Cess @ 4 ax liability (4 + 5iv + 6)	76 OII (4 + 51V))					7			
f			ax payable (higher of 1d	and 7)						8			
ŀ	9		ı/s 115JD of tax paid in o		applicable only if 7 is h	igher ti	han 1d) (row 5 d	of Schedu	le AMTC)	9			
f	10		able after credit u/s 115					<u> </u>	·	10			
ŀ		Tax reli											
Ī		a Se	ction 89(Please ensure to	submit Form									
		b Se	ction 90/ 90A (2 of Sched	lule TR)		11b							
		c Se	ction 91 (3 of Schedule T	(R)		11c							
		d To	tal (11a + 11b + 11c)							11d			
-	12	Net tax	liability (10 - 11d) (enter	zero if negative	e)					12			
-		1	and fee payable		·								
ŀ		<u> </u>	erest for default in furn	ishing the retu	rn (section 234A)	13a							
		b In	terest for default in payn	nent of advanc	e tax (section 234B)	13b							
		c In	terest for deferment of a										
		d Fe	e for default in furnishin										
		e To	tal Interest and Fee Pay		13e								
Ī	14	Aggreg	ate liability (12 + 13e)							14			
	15	Taxes F	aid										
f		a Ad	vance Tax (from column	5 of 20A)		15a							
e			OS (total of column 5 of 20	-	0 of 20C)	15b							
PA			CS (total of column 5 of 20		9 0J 20C)	15c							
TAXES PAID		-	If-Assessment Tax (from		4)	15d							
TA		-	*	*	*				15e				
-	16	e Total Taxes Paid (15a + 15b + 15c + 15d) Amount payable (Enter if 14is greater than 15e, else enter 0)											
					16								
_			(If 15e is greater than 14					-		17		Select Yes	
INI	18	Do you	have a bank account	count in In	India may select No) or No								
X ACCOUNT		SI. I	FS Code of the Bank in Accounts held in I		Name of the B	ank	Acc	ount Nu	mber	prefer	ate the account to get your refu tick accounts E	ınd credited, if	
BANK		i											
B		ii											
		2. In cas	num one account should se of Refund, multiple ac ng the return			t, then	refund will be	credited	to one of the	accour	nt decided by C	PC after	
		Rows o	an be added as requir										
			- residents, who are cl of one foreign bank a	India may	, at the	ir option, furi	nish the						
-		Sl. No.	SWIFT Code	Name of the	try of Locatio	on		IBAN	V				
		Rows	an be added as requir	red		I				1			
	19	Do you	at any time during the p	revious year,—	_								
		(i) hold, outside (ii) have (iii) hav	as beneficial owner, ben India; or signing authority in any e income from any source ble only in case of a resid	neficiary or oth y account locat ce outside India	erwise, any asset (inc ed outside India; or				entity) loca	ted	□ Yes	□ No	
		•									•		

20	TAX PA	YME	NTS																														
A	Details o	s of payments of Advance Tax and Self-Assessment Tax																															
F 2	Sl No		BSR Code								Date of Deposit (DD/MM/YYYY)								Serial Number of Challan						Amount (Rs)								
. 1 7	(1)		(2)							(3)							(4)						(5)										
E/ SEI	i																																
Ξ	ii																																

30	0	THE GAZETTE OF INDIA : EXTRAORDINARY [PART II—Sec														SEC. 3	(i)]											
		iii																										
		iv NOTE ▶		n tha tat	an and	Calf	4	omt tan i	CI N	o 15 a	0 15	1 0 6	Downt D. 7	777														
	В								a and Self-Assessment tax in Sl No. 15a & 15d of Part B-TTI As per Form 16 issued by Employer(s)]																			
		Sl No				ount Num			Name of the Employer Income chargeable under Salaries											To	tal t	ax ded	ucte	d				
	X		T)	'AN)	of the E	mployer																						
	AR																											
	SAI	(1) I			(2)					(3)						(4)						(5)						
	TDS ON SALARY																											
	TD	111	п																									
	<u> </u>		TE ► f Tax Ded			total of co						ıed or	Form	16B/1	16C	furnish	ed by De	duct	or(s)l									
	С				at Dour	(100)		onic [1	15 pc	1 TOTHI	10 /1 1550																	
	Sl No	TDS credit relating to Aadhaar the TDS brought TDS of the current Financial Year (TDS deducted during (only if corresponding income is															ır	r Corresponding Receipt offered					TD cred					
	110	self /othe	r No. o	f De	ductor/		_	1001	,	Y 2019-2		-5					is year)			on	crea	-		beir	ng			
		person [spouse a			PAN/ adhaar																			carri forwa				
		per section 5A/other	,		No. of enant/																							
		person a	s relate	d l	Buyer																							
		per rule 37BA(2)																										
		•				Fin.	TDS b/f		Deducted in own hands of s											Amour	ıt	Head						
						Year in which	D/1	han			tion 5A o		own ands				hands of					Incom	ie					
						deducted	l				ier perso er rule	n		any o	ther	person	as per r	ule										
										37B	A(2) (if	2) (if		37.	37BA(2) (if applicable)													
	(1)	(2)	(3)		(4)	(4)	(5)	(6)	(7))		(8)		(9)			(10)		t	(11)	+	(12)		(13	6)		
									Income	TDS			Inco	me	TDS	PAN Aadha												
																	No.	aı										
	I																	-			+				_			
	NO'	TE ▶Plea	se enter tot	al of a	column 9	9 in 15b of	Part I	B- TTI																				
	D	Details	of Tax Co	llecte	d at Sou	rce (TCS)						Collec	tor(s)]															
		Sl No				Collection he Collecto		ame of	the (Collecto	r Ta	x Coll	lected			ount out eing clai	` '			t out of spouse,								
	S	(1)	Account	ıvuiii	(2)	iic Concen	,,		(3)			(4)				(5)	incu	пап	us or s	spouse,	(6		115 6	тррис	abic			
	TCS	I																										
		II																										
-		NOTE	Please e	nter to	otal of co	olumn (5) i	in 15c	of Part	t B-T	TI																		
										V	ERIFICA	ATIO	N															
	I,							n/ daugi	hton c	·¢						د ا دسماد د	declare t	hat t	a tha h	saat of m	ar. 1.	m ovvil od	~~ ~~	d hali	of th			
	info		ven in the r				eto is	correct	and c	complete					he pi	ovisions	s of the In	com	e-tax A	Act, 196	δĺ.	•	_					
			e that I am <i>lease see i</i>																									
			e been com																									
	Date	•											Sign	n here	→													
			been prep	ared l	by a Ta				RP) g	ive furtl	ner detai	ls belo	w:					C		C:		e TIDE						
106	entifi	cation No	OI TRP		1	Nar	ne of '	. KI								Co	Counter Signature of TRP											
Ter	TRP is entitled for any reimbursement from the Government, amount thereof																											